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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table.

Shri Kodikkunnil Suresh.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table a copy of the Statement (Hindi and English versions) regarding adoption of new ILO Social Protection Floors Recommendation, 2012 (No. 202) adopted in the 101st Session of the International Labour Conference held in June, 2012.

(Placed in Library. See No. LT 8882/15/13)

...(Interruptions)

MADAM SPEAKER: Shrimati Jayanthi Natarajan – not present.

Item No. 5 - Shri Anand Sharma.

THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of

the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indication, Mumbai, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8883/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): I beg to lay on the Table a copy (Hindi and English versions) of the Financial Estimates and Performance Budget of the Employees' State Insurance Corporation, New Delhi, for the year

2013-2014.

...(Interruptions)

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI): On behalf of Shri Sarvey Satyanarayana, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O.2908(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
 - (ii) S.O.2914(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Bilaspur-Ner Chowk Section) in the State of Himachal Pradesh.
 - (iii) S.O.2915(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
 - (iv) S.O.2933(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 22 (Ambala-Zirakpur Section) in the State of Punjab.
 - (v) S.O.2996(E) published in Gazette of India dated 22nd December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Punjab.
 - (vi) S.O. 96(E) and S.O. 97(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
 - (vii) S.O. 138(E) published in Gazette of India dated 14th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
 - (viii) S.O. 3031(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
 - (ix) S.O. 2945(E) and S.O. 2961(E) published in Gazette of India dated 19th December, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 71 (including Jind Bypass) (Jind to Haryana/Punjab Border Section) in the State of Haryana.
 - (x) S.O. 102(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71 (including Jind bypass Section) (Haryana/Punjab Border to Jind Section) in the State of Haryana.

- (xi) S.O. 111(E) published in Gazette of India dated 8th January, 2013, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xii) S.O.3056(E) published in Gazette of India dated 28th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xiii) S.O.2910(E) published in Gazette of India dated 15th December, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xiv) S.O.2983(E) published in Gazette of India dated 22nd December, 2012, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xv) S.O.2935(E) published in Gazette of India dated 19th December, 2012, making certain amendments in the Notification No. S.O. 634(E) dated 25th March, 2011.
- (xvi) S.O.1348(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xvii) S.O.1336(E) published in Gazette of India dated 15th June, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xviii) S.O.559(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8A (Samakhiali-Gandhidham Section) in the State of Gujarat.
- (xix) S.O.2546(E) published in Gazette of India dated 22nd October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 (Amravati-Maharashtra/Gujarat Border Section) in the State of Maharashtra.
- (xx) S.O.2784(E) published in Gazette of India dated 14th December, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 in the State of Gujarat.
- (xxi) S.O.2331(E) published in Gazette of India dated 28th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxii) S.O.2203(E) published in Gazette of India dated 18th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxiii) S.O.128(E) published in Gazette of India dated 20th January, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.

- (xxiv) S.O.2390(E) published in Gazette of India dated 15th October, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxv) S.O.536(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxvi) S.O.941(E) published in Gazette of India dated 30th April, 2012, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxvii) S.O.2629(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxviii) S.O. 530(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxix) S.O. 1904(E) published in Gazette of India dated 21st August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxx) S.O. 1892(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxi) S.O. 2123(E) published in Gazette of India dated 8th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xxxii) S.O. 2582(E) published in Gazette of India dated 29th October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8E (Junagadh Section) in the State of Gujarat.
- (xxxiii) S.O. 614(E) published in Gazette of India dated 27th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxiv) S.O. 420(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xxxv) S.O. 2250(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section)

in the State of Gujarat.

- (xxxvi) S.O. 549(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvii) S.O. 744(E) published in Gazette of India dated 4th April, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 6 in the State of Gujarat.
- (xxxviii) S.O. 1183(E) published in Gazette of India dated 24th May, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxix) S.O. 2255(E) published in Gazette of India dated 20th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xl) S.O. 2072(E) published in Gazette of India dated 7th September, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xli) S.O. 2711(E) published in Gazette of India dated 10th November, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xlii) S.O. 1869(E) published in Gazette of India dated 17th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xliii) S.O. 2629(E) published in Gazette of India dated 30th October, 2012, making certain amendments in the Notification No. S.O. 1122(E) dated 18th May, 2011.
- (xliv) S.O. 421(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (xlv) S.O. 2629(E) published in Gazette of India dated 25th November, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xlvi) S.O. 1970(E) published in Gazette of India dated 25th August, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (xlvii) S.O. 552(E) published in Gazette of India dated 22nd March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

- (xlviii) S.O. 2504(E) published in Gazette of India dated 4th November, 2011, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xlix) S.O. 2457(E) published in Gazette of India dated 28th October, 2011, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (l) S.O. 2236(E) published in Gazette of India dated 20th September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of the National Highway No. 8E (Bhavnagar-Pipavav-Veraval Section) in the State of Gujarat.
- (li) S.O. 2256(E) published in Gazette of India dated 20th September, 2012, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of the National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.
- (lii) S.O. 1775(E) to S.O. 1779(E) published in Gazette of India dated 9th August, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 75E (Sidhi-Singrauli) in the State of Madhya Pradesh.
- (liii) S.O. 2026(E) and S.O. 2027(E) published in Gazette of India dated 4th September, 2012, regarding acquisition of land for building, maintenance, management and operation of different stretches of the National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (liv) S.O. 1710(E) published in Gazette of India dated 26th July, 2012, making certain amendments in the Notification No. S.O. 247(E) dated 8th February, 2012.
- (lv) S.O. 409(E) published in Gazette of India dated 13th March, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 45B, in the State of Tamil Nadu.
- (lvi) S.O. 635(E) published in Gazette of India dated 29th March, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 6, in the State of West Bengal.
- (lvii) S.O. 819(E) published in Gazette of India dated 13th April, 2012, making certain amendments in the Notification No. S.O. 2096(E) dated 19th September, 2011.
- (lviii) S.O. 834(E) published in Gazette of India dated 17th April, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.
- (lix) S.O. 987(E) published in Gazette of India dated 1st May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Tamil Nadu.
- (lx) S.O. 1060(E) published in Gazette of India dated 12th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 215, in the State of Orissa.
- (lxi) S.O. 1061(E) published in Gazette of India dated 12th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Bihar.

- (Ixii) S.O. 1124(E) published in Gazette of India dated 16th May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixiii) S.O. 1154(E) published in Gazette of India dated 22nd May, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (Ixiv) S.O. 1266(E) published in Gazette of India dated 1st June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixv) S.O. 1267(E) published in Gazette of India dated 1st June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 60, in the States of West Bengal and Orissa.
- (Ixvi) S.O. 1299(E) published in Gazette of India dated 6th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 9, in the State of Andhra Pradesh.
- (Ixvii) S.O. 1321(E) published in Gazette of India dated 11th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Tamil Nadu.
- (Ixviii) S.O. 1388(E) published in Gazette of India dated 20th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 18, in the State of Andhra Pradesh.
- (Ixix) S.O. 1592(E) published in Gazette of India dated 16th June, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 4, in the State of Karnataka.
- (Ixx) S.O. 1610(E) published in Gazette of India dated 19th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 6, in the State of Maharashtra.
- (Ixxi) S.O. 1709(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxii) S.O. 1711(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxiii) S.O. 1712(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxiv) S.O. 1714(E) published in Gazette of India dated 26th July, 2012, regarding collection of fees from the mechanical

vehicles for the use of various sections, mentioned therein, of the National Highway No. 8, in the State of Rajasthan.

- (Ixxv) S.O. 1743(E) published in Gazette of India dated 6th August, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (Ixxvi) S.O. 1768(E) published in Gazette of India dated 8th August, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxvii) S.O. 2048(E) published in Gazette of India dated 6th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 24, in the State of Uttar Pradesh.
- (Ixxviii) S.O. 2169(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxix) S.O. 2170(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 5, in the State of Andhra Pradesh.
- (Ixxx) S.O. 2171(E) published in Gazette of India dated 13th September, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 7, in the State of Andhra Pradesh.
- (Ixxxi) S.O. 2624(E) published in Gazette of India dated 30th October, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 28, in the State of Uttar Pradesh.
- (Ixxxii) S.O. 2706(E) published in Gazette of India dated 9th November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 25, in the State of Uttar Pradesh.
- (Ixxxiii) S.O. 2753(E) published in Gazette of India dated 21st November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (Ixxxiv) S.O. 2764(E) published in Gazette of India dated 22nd November, 2012, regarding collection of fees from the mechanical vehicles for the use of various sections, mentioned therein, of the National Highway No. 2, in the State of Uttar Pradesh.
- (Ixxxv) S.O. 422(E) published in Gazette of India dated 14th March, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (Ixxxvi) S.O. 1487(E) published in Gazette of India dated 4th July, 2012, regarding acquisition of land for building,

maintenance, management and operation of the National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(lxxxvii) S.O. 2474(E) published in Gazette of India dated 13th October, 2012, regarding acquisition of land for building, maintenance, management and operation of the National Highway No. 8 (Ratanpur to Ahmedabad Section) in the State of Gujarat.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (lii) to (lxxxiv) of (1) above.

(Placed in Library. See No. LT 8885/15/13)

...(Interruptions)
